

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA**

**STARRED QUESTION NO. 120\***

**ANSWERED ON 01.08.2024**

**IMPLEMENTATION OF THE CONSTITUTION (ONE  
HUNDRED AND SIXTH AMENDMENT) ACT**

\*120. Shri Vivek K. Tankha:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) by when will the exercise for implementation of the Constitution (One Hundred and Sixth Amendment) Act, concerning reservation for women in Parliamentary and Assembly elections, be done; and
- (b) whether Government has considered a timeframe for implementing the amendment, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) and (b): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN RESPECT OF**  
**PART (a) AND (b) OF THE RAJYA SABHA STARRED**  
**QUESTION NO. 120\* DATED 01<sup>st</sup> AUGUST, 2024**

(a) and (b): As per the provisions of the Constitution (One Hundred and Sixth Amendment) Act, 2023, the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published.

\*\*\*